DIVISION BENCH ITEM NO. 101

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

IA No.312/2022 & IA No.433/2022 IN CP (IB) No.81/ALD/2019

CORAM:

1. **SHRI HARNAM SINGH THAKUR,**
   HON'BLE MEMBER (JUDICIAL)
2. **SHRI SUBRATA KUMAR DASH,**
   HON'BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th December, 2022, 02:30 pm

NAME OF THE COMPANY	**M/S. ASREC (INDIA) LTD. V/S M/S HARIG CRANKSHAFTS LTD**
UNDER SECTION	**7 IBC**

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Suraj Prakash, Adv. : *For the Financial Creditor & Applicant in IA No. 312/2022 & IA No.433/2022*

Sh. Shubham Agrawal, Adv. : *For the Corporate Debtor*

ORDER

IA No.312/2022

Heard the present application which has been filed under Rule 11 of NCLT Rules, 2016 for proposing the new IRP Mr. Saurabh Chawla in place of Mr. Sumit Bansal. The petition has not been admitted so far for CIRP. It is stated by the Ld. Counsel for the applicant that the consent letter and registration certificate with AFA have been attached with the application.

Keeping in view the facts and circumstances mentioned in the application, the present application is allowed and Mr. Saurabh Chawla proposed as new IRP be replaced instead of Mr. Sumit Bansal before passing the order of admission. Registry would verify his antecedents on the link provided by the IBBI.

Accordingly, ***IA No.312/2022*** is disposed of.

IA No.433/2022

The present application has been filed under Rule 11 of NCLT, Rules, 2016 for placing on record some additional documents i.e. Annexure No. A-1 to A-12 in the main petition.

A date is requested by the Ld. Counsel for the respondent for filing reply. Let the same be filed within two weeks by serving an advance copy to the other side.

Let the matter be listed on 19th January, 2023.

—Sd— —Sd—

(Subrata Kumar Dash) **(Harnam Singh Thakur)**
Member (Technical) **Member (Judicial)**

06th December, 2022

Kumud Narayan
(PS)